

PAPERS LAID ON THE TABLE—  
*contd.*

STATEMENT *re.* CENTRAL GOVERNMENT MARKET BORROWING IN JULY, 1973, FINANCE ACCOUNTS, 1971-72, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table:—

(1) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in July, 1973. [*Placed in Library. See No. LT-5149/73.*]

(2) A copy of the Finance Accounts of the Union Government for the year 1971-72. [*Placed in Library. See No. LT-5150/73.*]

(3) A copy of Report (Hindi version) of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part IX—Appraisal of the working of the Hindustan Machine Tools Limited under article 151(1) of the Constitution. [*Placed in Library. See No. LT-551/73.*]

## STATEMENT ON THE FLOOD SITUATION

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, I beg to lay on the Table a statement (Hindi and English versions) on the flood situation in the country. [*Placed in Library. See No. LT-5152/73.*]

KEROSENE (FIXATION OF CEILING PRICES) AMENDMENT ORDER, 1973, LIGHT DIESEL OIL (FIXATION OF CEILING PRICES) AMENDMENT ORDERS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of sec-

tion 3 of the Essential Commodities Act, 1955:—

(1) The Kerosene (Fixation of Ceiling Prices Amendment Order, 1973, published in Notification No. G.S.R. 307(E) in Gazette of India dated the 8th June, 1973.

(2) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1973, published in Notification No. G.S.R. 308(E) in Gazette of India dated 8th June, 1973.

(3) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1973, published in Notification No. G.S.R. 330 (E) in Gazette of India dated the 30th June, 1973. [*Placed in Library. See. No. LT-5153/73.*]

13.42 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 23rd July, 1973, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the House on the Plantations Labour (Amendment) Bill, 1973:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973 be extended upto the first day of the last week of the 88th Session of the Rajya Sabha."

## ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by

the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The Central Excises and Salt (Amendment) Bill, 1973.

2. The Manipur State Legislature (Delegation of Powers) Bill, 1973.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 14th May, 1973:—

1. The North-Eastern Hill University Bill, 1973.

2. The Cinematograph (Amendment) Bill, 1973.

3. The Coal Mines (Nationalisation) Bill, 1973.

4. The Apprentices (Amendment) Bill, 1973.

STATEMENT CORRECTING INFORMATION GIVEN ON THE 4TH DECEMBER, 1972 REGARDING ACCIDENT TO 22 UP NEW DELHI—HYDERABAD DAKSHIN EXPRESS AND 39-UP JANATA EXPRESS

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I lay on the Table a statement correcting the information given to the House on the 4th December, 1972 regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Express and 39-Up Janata Express on the 2nd and 3rd December, 1972, respectively.

#### STATEMENT

On 4th December, 1972, my predecessor had made a statement in the House regarding accidents to 22-Up New Delhi-Hyderabad Dakshin Ex-

press and 39-Up Janata Express which took place on 2nd and 3rd December, 1972, respectively. In regard to the accident to 22-Up Dakshin Express, he had stated that 2 persons sustained serious injuries and that the Commissioner of Railway Safety would be holding a statutory inquiry into this accident at Bina from the 8th of December, 1972.

A statutory inquiry by the Commission of Railway Safety is obligatory in case of accidents in which trains carrying passengers are involved and which are attended with loss of human life and/or grievous hurt to passengers or damage to railway property exceeding Rs. 50,000. It has however been clarified subsequently by the railway administration that in the case of the accident to 22-Up New Delhi-Hyderabad Dakshin Express on 2nd December, 1972, the injuries sustained by the two persons were of a minor nature. This being so, no statutory inquiry was necessary and was, therefore, not held. I may, however, add that an inquiry into this accident has already been held by the railway administration.

This statement could not be made earlier as the information about this accident having not been inquired into by the Commissioner of Railway Safety was received subsequently.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYYA: I beg to move:

“That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill